

FORM B
PUBLIC ANNOUNCEMENT

(Under Regulation 31(2) read with Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF DEEPAJ VINIMAY PRIVATE LIMITED (IN LIQUIDATION)

1.	Name of Corporate Debtor (CD)	DEEPAJ VINIMAY PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	17/03/1994
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4.	Corporate Identity No. of the CD	U51109WB1994PTC062352
5.	Address of the registered office and principal office of the CD	235/2A, A. J. C Bose Road, 3rd Floor, Room No 3N1, Kolkata, West Bengal, 700020
6.	Date of closure of Insolvency Resolution Process	13/12/2023
7.	Liquidation commencement date of CD	14/12/2023
8.	Name and registration number of the insolvency professional acting as Liquidator	Mr Uttam Tekriwal IBBI/IPA-001/IP-P02192/2020-2021/13365
9.	Address and e-mail of the liquidator, as registered with the Board	35, Dhakuria Station Road, Kolkata - 700 031 Email: ip.uttamtekriwal@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	C/o. V. Singhi & Associates, 4 Mangoe Lane, 6th Floor, Kolkata - 700 001 Email: ip.uttamtekriwal@gmail.com / liquidator.deeprajvinimay@gmail.com
11.	Last date for submission of claims	14/01/2024

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench (Court-II) Kolkata has ordered the commencement of liquidation of the **Deepraj Vinimay Private Limited on 14 December, 2023.**

The stakeholders of **Deepraj Vinimay Private Limited** are hereby called upon to submit their claims with proof on or before **14/01/2024**, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
UTTAM TEKRIWAL
Liquidator

Date : 18th December 2023
Place : Kolkata

Regn. No.: IBBI/IPA-001/IP-P02192/2020-2021/13365
AFA valid upto : 05/03/2024